

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

CP (CAA) No. 4/Chd/Hry/2023
(2nd Motion)

IN THE MATTER OF:

Rolastar Pvt. Ltd.

...

Transferor Company

And

Ruskin Titus India Pvt. Ltd.

...

Transferee Company

Under Section: 230-232 CA 2013

Order delivered on 14.06.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Raghav Kapoor, Advocate

For the RD/ROC : Mr. Vineet Khatri, Company Prosecutor

**For the Income Tax
Department** : Mr. Yogesh Putney, Senior Standing Counsel

**For the Official
Liquidator** : Mr. Edward Augustine George, Advocate

ORDER

This being a special bench, the matter is not taken up for arguments today.

Heard the submissions made by the learned counsel for the petitioner. The learned counsel for the petitioner has prayed for grant of time for filing the provisional balance sheet. Time prayed for is granted. Let the same be filed one week before the next date of hearing.

June 14, 2024
Mamta

Let this matter be posted on 09.08.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)